

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Miscellaneous Application No. 60369 of 2021

(on behalf of Appellant)

in

Service Tax Appeal No. 61143 of 2018

[Arising out of Order-in-Appeal No. Appeal/ST/PKL/295-296/2017-18 dated 02.02.2018 passed by the Commissioner (Appeals), CGST, Panchkula]

M/s Awla Infra

C/o M/s Sukhbir Agro Energy Ltd.,
A-4, Green Park Main,
New Delhi - 110016

.....Appellant

VERSUS

**Commissioner of Central Excise
& Service Tax, Panchkula**

SCO 407- 408, Sector - 8,
Panchkula - 134119

.....Respondent

APPEARANCE:

None for the Appellant

Shri Aniram Meena and Shri Goverdhan Dass Bansal, Authorized
Representatives for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60572/2025

DATE OF HEARING: 26.05.2025

DATE OF DECISION: 26.05.2025

S.S.GARG:

This miscellaneous application has been filed by the appellant
for withdrawal of the present appeal.

2. Prayer allowed and the appeal is dismissed as withdrawn without going into the merits of the case.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

PK